

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.66/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S SADHANA CITY HOMES PRIVATE LIMITED V/S M/S VAYU PUTRA CONSTRUCTIONS PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE

*: For the Financial Creditor*

Sh. Pankaj Agarwal with  
Sh. Shashwat Srivastava, Advs.

*: For the Corporate Debtor*

**ORDER**

There is no representation on behalf of the Financial Creditor. However, Ld. Counsel representing the Corporate Debtor is present through VC.

Since there is no representation today on behalf of the Financial Creditor, in the interest of justice, the matter is adjourned for 7<sup>th</sup> June, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

***1<sup>st</sup> May, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*